

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1.

C.P. (IB)/291(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES:

Unity Small Finance Bank Limited

Vs.

Axis Spaces Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Janhavi Hirlekar i/b Dhir & Dhir Associates, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.
2. Registry is directed to issue Court Notice to the Corporate Debtor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor is also permitted to issue personal notice to the Corporate Debtor and file proof of service before the next date of hearing. The Corporate Debtor is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
3. List this matter for further consideration on **12.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)